(c) what are the main activities of these groups and what steps Government propose to take to curb their activities?

THE MINISTER OP STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The Government is aware of the presence of some Mizo Underground from India in the Burmese territory across our border with Burma.

(c) These underground have established sanctuaries-ctim-operational bases in the Burmese territory with a view to infiltrate clandestinely into the country to step up underground activities inside Mizoram and strict vigil is maintained constantly to check such activities.

खादी ग्रामोद्योग भवन, नई दिल्ली

255. श्रीमती विद्यावती चतुर्वेदी: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि क्या सरकार खादी ग्रामोद्योग भवन को यह निर्देश देने का विचार रखती है कि अपने विवादों को पंच-निर्णय के जरिये निपटाये ?

# Khadi Gramodyog Bhavan, New Delhi

255. SHRIMATI VIDYAWATI CHATURVEDI: Will the Minister of INDUSTRY be pleased to state whether Government propose to issue directions to the Khadi Gramodyog Bhavan for settling its disputes through arbitration?]

उद्योग मंत्रालय में राज्य मंत्री (कुमारी ग्राभा मंती) : दो पार्टियों के बीच हुए विवादों के बारे में समझौता कराने के तरीकों में एक तरीका विवाचन भी है। खादी और ग्रामोद्योग कमीशन तथा उसके सभी व्यापार संगठन द्विपक्षीय और विपक्षीय बातचीत के द्वारा विवादों को ग्रापसी समझौतों से निवटाने की नीति ग्रपनाते रहे है। खादी ग्रामोद्योग भवन के वारे में केवल बिवाचन के जरिये सभी विवादों को हल करने के सम्बन्ध में खादी तथा ग्रामोद्योग ग्रायोग को कोई निर्देश जारी करना वाळनीय नहीं है। प्रत्येक मामले में उसके गुणावगुणों के ग्राधार पर निर्णय लेना पड़ता है। फिर भी, मामले की परिस्थितियों को देखते हुए जहां कहीं ऐसा करना वांछनीय होता है, विवाचन को छोड़ा नहीं जाता फिर भी फिलहाल जहां कहीं भी जरुरी होता है, श्रम प्राधिकारियों के माध्यम से द्विपक्षीय तथा विपक्षीय वार्तालापों के जरिये ग्रापस में समझौता कर लेने की नीति संतोधजनक पायी गई है।

f[THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): Arbitration is one of the methods of settlement of disputes between two parties. Khadi and Village Industries Commission and all its trading establishments have been following the policy of amicable settlement of disputes through conciliation and bipartite and tripartite negotiations. It is not desirable to issue a directive to the Khadi & Village Industries Commission in respect of Khadi Gramodyog Bhavan to settle all disputes through arbitration alone. Each case has to be decided on its own merits. However, arbitration is not excluded whenever the circumstances of the case make it desirable. For the present, the policy of amicable settlement through bipartite and tripartite negotiations with the good offices of labour authorities, wherever necessary, has been found to be satisfactory.

# Industrial licences issued and revoked

256. SHRI R. D. JAGTAP AVERGOANKAR: SHRI KRISHNARAO NARAYAN DHULAP; SHRI NAGESHWAR PRASAD SHAHI: SHRI SYED NIZAM-UD-DIN: SHRI KAMAL NATH JHA: SHRI NATHI SINGH:

Will the Minister of INDUSTRY be pleased to state:

t[] English translation.

(a) what is the number of industrial licences issued and cancelled, separately and region-wise during the last three years, year-wise; and

(b) what are salient features of the industrial growth in the different regions during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) Enclosed Statement-I indicates Statewise and region-wise number of industrial licences granted and cancelled/revoked during 1974, 1975, 1976 and January-September 1977. [Appendix No. CIII, Annexure No. 18].

(b) Enclosed Statement-II indicates the rates of growth in the manufacturing sector in different States between 1972-73 and 1974-75. [Appendix No. CIII, Annexure No. 19].

# Boundary Dispute between Maharashtra and Karnataka

257. SHRI KRISHNARAO NARAYAN DHULAP: SHRI R. D. JAGTAP AVERGOANKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that he has recently expressed his desire for solving the boundary dispute between Maharashtra and Karnataka; and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL); (a) and (b) As already stated in reply to Unstarred Question No. 212, the Government have every desire that all boundary disputes between States should be resolved as early as possible. The present may, however, not be the opportune time to take up these matters unless the State Governments concerned come up with mutually acceptable proposals. to Questions

#### Release of Political Workers on Parole in Northern States during Emergency

258. SHRI JAGJIT SINGH ANAND: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of political workers, arrested during the Emergency under MISA and DIR, who applied for parole in the States of Punjab, Haryana, Himachal Pradesh and Delhi;

(b) the grounds on which grant of parole was requested;

(c) the number of persons, among them, who were granted parole and for what periods; and

(d) the number of those to whom Government granted parole on appli cation of their friends and relatives and for what periods parole was granted to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d) The information is being collected and will be laid on the Table of the House.

# Persons released on Parole during Emergency

# 259. SHRI JAGJIT SINGH ANAND: SHRI VITHAL GADGIL: Will the

Minister of HOME AF. FAIRS be pleased to state:

(a) the number of persons, detained under MISA during the Emergency, who were released on their tendering apology or furnishing undertaking;

(b) the number among them who belonged to the R.S.S.; and

(c) the number of persons belonging to R.S.S. detained under MISA during the Emergency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The information is being collected and will be laid on the Table of House.